

22/5/05

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for Rejoinder.

18/5

Regd

Order dt. 18/05/05

Ld. Counsel  
for the applicant  
is present. Respondents are absent  
on call. On the  
prayer of Ld. Counsel  
for the applicant  
the matter is  
adjourned to 22/06/05  
for rejoinder.

18/5/05

REGISTRAR

for Rejoinder.

22/6

Regd

Order dt. 22/06/05

Ld. ASC. is present.

Applicant is absent on  
call. No steps taken by  
the applicant to get  
rejoinder even after avail-  
ing so many chances.  
Pleadings are complete.  
Let this case for final  
hearing after showing it  
in the ready list.

Order dated : 28.6.05

None appears for the applicant nor  
the applicant is present in person. However,  
Mr. S.K.Patra, Ld. Additional Standing Counsel  
is present and heard.

The applicant, wife of Radhanath  
Sahoo formerly EDDA-cum-EDMC, Ghantalo Post  
office, has filed this O.A. seeking a  
direction to be issued to Respondent No.2  
to relax the criteria of educational qual-  
ification for the post of EDDA to enable her  
case to be considered by the Respondents for  
appointment as an exceptional case. The post  
of EDDA-cum-EDMC, Ghantalo Post office had  
fallen vacant consequent upon disappearance  
of her husband, and, thereafter, is not known  
for a long time, for which the post was  
advertised by the Respondent No.2 for  
selection.

The Ld. Additional Standing Counsel  
submitted that the Recruitment Rules for the  
post of EDDAs do not provide for granting  
relaxation on any of the conditions prescribed  
therein for such posts, and, in the circum-  
stances, the prayer is not sustainable.  
Accordingly, he has prayed for dismissal of  
the O.A.

Having heard the Ld. Additional  
Standing Counsel and having perused the  
records placed before us, this O.A. is  
dismissed being devoid of merit. No costs.

Member (Judicial)

Lend copies to APB& 2 Regd Ds

Vice-Chairman 8/6

22/6/05

REGISTRAR